BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. No. 1250 OF 2024

IN THE MATTER OF: -

Bharatiya Kisan Union (Purwa) …APPLICANT

Versus

Union of India & Others …RESPONDENTS

NDOH : 03.09.2025

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of the Respondent No. 4 Uttar Pradesh Pollution Control Board.	**1-3**
2.	**ANNEXURE R4/1** A true copy of the inspection report dated 03.05.2025	**4-5**
3.	**ANNEXURE R4/2** A true copy of the CTO dated 03.05.2025	**6-10**
4.	**ANNEXURE R4/3** A true copy of the inspection report dated 07.05.2025	**11-12**
5.	**ANNEXURE R4/4** A true copy of the CTO dated 07.05.2025	**13-17**

Uttar Pradesh Pollution Control Board
Respondent No. 4

Through

AMIT SHUKLA
Advocate for the Respondent No. 4
Office at : D- 54, Sector – 48, Noida – 201303
Email: amit.shukla@lexweb.in
Ph. No. +91 9999933220; 9999333220

Place: New Delhi
Date: 29.08.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

NOTARY R.C. OJHA Advocate Notary H.Q. Alld. Reg. No. 21/2001 GOVT. OF U.P.

Original Application No. 1250/2024

Bharatiya Kisan Union (Purwa) **.....Applicant**

Versus

Union of India & Ors. **.....Respondent(s)**

REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.-4, UTTAR PRADESHPOLLUTION CONTROL BOARD

I, Vijay aged about 47 years, S/o Sri P. Ram, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Prayagraj do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That by mean of the present matter this Hon'ble Tribunal is considering the allegation that a bridge across the river Ganga in Prayagraj is being constructed under the inner ring road project in violation of the environmental norm.

3. That in compliance to the above direction, the CTO status of 02 batching plant is as under:

   a) **GPT Infra Projects Ltd., Nibi Kala Uparhar, Jhunsi, Phoolpur, Prayagraj**

NOTARY R.C. OJHA Advocate Notary H.Q. Alld. Reg. No. 21/2001 GOVT. OF U.P. 29-8-25

- GPT Infra Projects Ltd., Nibi Kala Uparhar, Jhunsi, Phoolpur, Prayagraj has applied for CTO on 22.04.2025 through U.P. Online Consent Management and Monitoring System.
- In pursuance to the above application an inspection of site was carried out on 03.05.2025 of the site atKhasra No. 354/1, Village-Nibi Kala Uparhar, Jhunsi at Phoolpur, Prayagraj.

  A true copy of the inspection report dated 03.05.2025 is annexed herewith and marked as **Annexure-R4/1**.
- In view of inspection report a CTO has been has been issued by the UPPCB to GPT Infra Projects Ltd., Nibi Kala Uparhar, Jhunsi, Phoolpur, Prayagraj for RMC-240 cubic meter/day vide letter dt. 238519/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2025 on 03.05.2025.

  A true copy of the CTO dated 03.05.2025 is annexed herewith and marked as **Annexure-R4/2**.

b) GPT Infra Projects Ltd., UPSIDA Nirman Khand-9, Sarswati High Tech City, Sector-3, Karchana, Naini, Prayagraj

- GPT Infra Projects Ltd., UPSIDA Nirman Khand-9, Sarswati High Tech City, Sector-3, Karchana, Naini, Prayagraj has applied for CTO on 05.05.2025 through U.P. Online Consent Management and Monitoring System.
- In pursuance to the above application an inspection of site was carried out on 07.05.2025 of the site at UPSIDA Nirman Khand-9, Sarswati High Tech City, Sector-3, Karchana, Naini, Prayagraj.

  A true copy of the inspection report dated 07.05.2025 is annexed herewith and marked as **Annexure-R4/3**.

NOTARY R. C. OJHA Advocate Notary H.Q. Alld. Reg. No. 24/2001 GOVT. OF

- In view of inspection report a CTO has been has been issued by the UPPCB to GPT Infra Projects Ltd., UPSIDA Nirman Khand-9, Sarswati High Tech City, Sector-3, Karchana, Naini, Prayagraj for RMC (02 units) 180 cubic meter/day each, WMM-500 Metric Tones/day vide letter dt. 239700/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2025on 07.05.2025.

  A true copy of the CTO dated 07.05.2025 is annexed herewith and marked as **Annexure-R4/4**.

4. That out of 03 RMC plants, one plant is having a capacity of RMC-240 cubic meter/day and 02 RMC plants are having a capacity of 180 cubic meter/day each and WMM-500 Metric Tonnes/day.

DEPONENT

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of above affidavit are true to my knowledge derived from official record. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 29th DAY OF AUGUST, 2025 AT PRAYAGRAJ.

DEPONENT

NOTARY R. C. OJHA Advocate Notary H.Q. Alld. Reg. No. 2142/2001 GOVT. OF U.P. 29-8-25

The documents has been produced before me ... Deponent/P... Place at Allahabad the document is/are identified by Shri..... Advocate the Contents of the document has been explained to the ... was admit the to be Correct ... to the documents is/are signed

Ramesh Chandra Ojha Advocate Notary ... Head Quarter ... 29-8-25

Signature/T.I. Identified Advocate

R. C. Ojha Advocate Notary Distt. Head Quarter Allahabad 29-8-25

उद्योग मेसर्स जी0पी0टी0 इन्फ्रा प्रोजेक्ट लि0, यूपीसीडा, निर्माण खण्ड– 09, सरस्वती हाईटेक सिटी, सेक्टर– 03, पोस्ट–नैनी, तहसील–करछना, जनपद–प्रयागराज की सहमति हेतु उ0प्र0 ऑनलाईन कन्सेन्ट मैनेजमेन्ट एण्ड मॉनीटरिंग सिस्टम (ओ0सी0एम0एम0एस0) पोर्टल पर किये गये ऑनलाइन सहमति (सी0टी0ओ0) आवेदन–पत्र के सन्दर्भ में स्थलीय निरीक्षण आख्या :–

उपरोक्त इकाई का स्थलीय निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 07.05.2025 को किया गया। निरीक्षण के समय श्री नवीन श्रीवास्तव, मैनेजर, इकाई प्रतिनिधि के रूप में उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत् है:–

1 उक्त इकाई यूपीसीडा, निर्माण खण्ड– 09, सरस्वती हाईटेक सिटी, सेक्टर– 03, पोस्ट–नैनी, तहसील–करछना, प्रयागराज में स्थापित एवं संचालित है। निरीक्षण के समय इकाई स्थल का जिओ को–आर्डिनेट्स अक्षांश–25.354768 तथा देशांतर–81.904821 पाया गया।

2 उक्त इकाई के विभिन्न दिशाओं का स्थलीय विवरण निम्नवत् है :–

पूरब दिशा	:लगभग 175 मी0 की दूरी पर ग्राम कुरिया लवायन की आबादी स्थित है।
पश्चिम दिशा	:यूपीसीडा द्वारा विकसित सरस्वती हाईटेक सिटी स्थित है।
उत्तर दिशा	:लगभग 1.2 किमी0 की दूरी पर ग्राम पूरा का पाण्डेय की आबादी स्थित है।
दक्षिण दिशा	:लगभग 1.1 किमी0 की दूरी पर ग्राम महुवारी की आबादी स्थित है।

3 उक्त इकाई हरी श्रेणी में आच्छादित है तथा आर0एम0सी0 प्लांट की स्थापना हेतु राज्य बोर्ड की कोई गाइडलाइन्स नहीं है।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 29 जनवरी, 2025 को जारी अधिसूचना के अध्याय 3 के कम सं0 9 के बिन्दु 3(ख) में हरी प्रवर्ग के इकाईयों हेतु उल्लिखित है कि औद्योगिक संयत्र से बस्ती, शैक्षणिक संस्थान, पूजा स्थल, पुरातात्विक स्मारकों, राष्ट्रीय उद्यान, आरक्षित वन एवं विरासत स्थल की दूरी 100 मीटर से अधिक हो।

उपरोक्त बिन्दु सं0 02 पर उल्लेखित दिशा–दूरी से इकाई का स्थल उचित प्रतीत होता है।

4 उक्त इकाई में 18 क्यूबिक मी0/घंटा के 02 रेडीमिक्स सीमेन्ट कन्क्रीट बैचिंग प्लांट हैं जिसमें कच्चे माल के रूप में गिट्टी, सीमेंट, मौरम, फ्लाई ऐश एवं पानी का प्रयोग करके रेडी मिक्स कन्क्रीट का उत्पादन किया जाता है एवं 100 टन/घंटा क्षमता का 01 वेट मिक्स मैकेडम बैचिंग प्लांट है जिसमें कच्चे माल के रूप में एग्रीग्रेट, स्टोन डस्ट एवं पानी का प्रयोग कर वेटमिक्स मैकेडम का उत्पादन किया जाता है।

5 मेसर्स जी0पी0टी0 इन्फ्राप्रोजेक्ट लि0 द्वारा प्रयागराज इनर रिंग रोड के डिजाइन किलोमीटर 43.200 (महुआरी के पास) से डिजाइन किलोमीटर 50.860 (नबाबा उर्फ नीबी कलां उपरहार के पास) कुल लम्बाई 7.660 किलोमीटर फोर लेन का निर्माण कार्य हेतु उक्त रेडी मिक्स कंक्रीट बैचिंग प्लाण्ट की स्थापना की गयी है। उक्त निमार्ण कार्य के अर्न्तगत ही गंगा नदी पर 3.1 किमी0 का रोड़ ब्रिज निमार्णाधीन है।

6 उक्त रोड़ ब्रिज के निमार्ण हेतु राष्ट्रीय स्वच्छ गंगा मिशन के फाइल संख्या Pr-12012/12/2024-O/o ED(TECH) NMCG दिनांक 01.05.2025 के द्वारा गंगा नदी (कायाकल्प, संरक्षण और प्रबंधन) प्राधिकरण आदेश–2016 की धारा–42 के अर्न्तगत अनुमति प्रदान किया गया है।

7 पर्यावरण, वन एवं जलवायु परिवर्तन मत्रालय, भारत सरकार के फाइल संख्या 10/43/2022–आई0ए0.III दिनांक 14.11.2023 के द्वारा *"Construction of 4 lane Ring Road Phase-1 in and around Prayagraj city starting from near village Adampur, Design Ch. 0+000 and ends near Khodaypur Kasgaon village, Design Ch. 65+066 in Prayagraj and Kaushambi District in the state of Uttar Pradesh"* हेतु सशर्त पर्यावरणीय स्वीकृति निर्गत किया गया है।

8 निरीक्षण के समय आर0एम0सी0 प्लाण्ट के चारों तरफ लगभग 08 फिट ऊंची टिन शेड की बाउण्ड्रीवाल निर्मित पायी गयी। निरीक्षण के समय उक्त बाउंड्री वाल के ऊपर ग्रीन नेट से कवर किए जाने का कार्य किया जा रहा है।

9 उक्त इकाई में वाटर स्प्रिंकलिंग का कार्य एक अदद वाटर टैंकर के माध्यम से किया जाता है। निरीक्षण के समय वाटर स्प्रिंकलिंग का कार्य पाया गया।

10 निरीक्षण के समय इकाई परिसर में 30 नये पौधों का पौधरोपण किया गया है।

11 उक्त प्लाण्ट में विद्युत बाधित होने के दशा में अनवरत विद्युत आपूर्ति हेतु 160 के0वी0ए0 एवं 125 के0वी0ए0 के एक–एक अदद डी0जी0 सेट कैनोपीयुक्त स्थापित है। निरीक्षण के समय डी0जी0 सेट्स के एग्जास्ट पर संलग्न चिमनी की ऊँचाई बोर्ड द्वारा निर्धारित मानकों के अनुरूप पायी गयी।

12 उक्त प्लाण्ट में जल की आपूर्ति निजी बोरवेल द्वारा किया जाता है। जल का प्रयोग घरेलू प्रयोजनार्थ एवं औद्योगिक प्रयोजन में कच्चे माल के मिक्सिंग में किया जाता है।घरेलू प्रयोजन के फलस्वरूप जनित होने वाले घरेलू बहिश्राव के शुद्धिकरण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था स्थापित है। उद्योग से औद्योगिक उत्प्रवाह निस्तारित नहीं होता है।

13 इकाई द्वारा अपलोड किये गये आवेदन पत्र के अनुसार उद्योग का कुल विनियोजन 350.00 लाख है। उद्योग द्वारा सहमति (जल एवं वायु) शुल्क के रूप में रू0 40,000.00 (रू0 चालीस हजार मात्र) का आनलाइन भुगतान निवेशमित्र के माध्यम से किया गया है।

अतः उपरोक्त वर्णित तथ्यो को दृष्टिगत रखते हुए संदर्भित प्लाण्ट मेसर्स जी0पी0टी0 इन्फ्रा प्रोजेक्ट्स लि0, यूपीसीडा, निर्माण खण्ड– 09, सरस्वती हाईटेक सिटी, सेक्टर– 03, पोस्ट–नैनी, तहसील–करछना, प्रयागराज को 18 क्यूबिक मी0/घंटा, क्षमता के 02 रेडीमिक्स कंक्रीट प्लांट एवं 100 टन/घंटा क्षमता का 01 वेट मिक्स मैकेडम बैचिंग प्लांट हेतु निम्नलिखित विशिष्ट शर्तो के साथ सहमति (जल एवं वायु) निर्गमन तिथि से दिनांक 31.03.2026 तक की अवधि हेतु निर्गत किये जाने की संस्तुति की जाती है :–

i. इकाई में क्षमता विस्तार, स्थल परिवर्तन अथवा प्रक्रिया परिवर्तन की दशा में राज्य बोर्ड से पुनः स्थापनार्थ सहमति प्राप्त किया जाये।
ii. उद्योग का संचालन इस प्रकार किया जाये, जिससे कि पर्यावरण एवं जन–स्वास्थ्य पर प्रतिकूल प्रभाव न पड़े।
iii. उद्योग द्वारा राज्य बोर्ड के कार्यालय आदेश दिनांक 16.02.2018 के गाईडलाईन के अनुसार समुचित क्षेत्रफल में हरित पट्टिका विकसित की जाये।
iv. इकाई द्वारा घरेलू बहिस्राव के शुद्धीकरण हेतु समुचित क्षमता का सेप्टिक टैंक/सोकपिट के माध्यम से किया जाये।
v. इकाई द्वारा किसी भी दशा में औद्योगिक उत्प्रवाह का निस्तारण न किया जाये।
vi. इकाई द्वारा कच्चे माल एवं उत्पाद का भण्डारण कवर्ड शेड के अन्दर किया जाये, जिससे पर्यावरण एवं जन–स्वास्थ्य पर कोई प्रतिकूल प्रभाव न पड़े।
vii. रॉ मैटेरियल/प्रोडक्ट की लोडिंग/अनलोडिंग से धूल से होने वाले वायु प्रदूषण की रोकथाम हेतु सिस्टमेटिक वाटर स्प्रिंकलर स्थापित कर नियमित रूप से जल का छिड़काव कर भूमि को नम किया जाये।
viii. इकाई परिसर के अन्दर लोडिंग/अनलोडिंग हेतु रोड को मेन्टेन रखा जाये।
ix. इकाई द्वारा मा0 एन0जी0टी0, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा समय–समय पर जारी निर्देशों/आदेशों का अक्षरशः अनुपालन किया जाये।
x. इकाई द्वारा कार्यरत कार्मिकों को समस्त सुरक्षा उपकरण उपलब्ध करायी जाये।
xi. इकाई में स्थापित डी0जी0 सेट्स के एग्जास्ट पर संलग्न चिमनी की ऊँचाई बोर्ड मानकों के अनुरूप करते हुए फोटाग्राफ सहित अनुपालन आख्या 15 दिनों के अंदर प्रेषित किया जाये।
xii. उद्योग द्वारा आपातकाल स्थिति से निपटने हेतु समस्त सुरक्षा उपाय स्थापित किये जाये।
xiii. उद्योग द्वारा वर्षा जल संचयन हेतु उद्योग में रूफटाप रेन वाटर हार्वेस्टिंग सिस्टम स्थापित किया जाये।
xiv. उद्योग द्वारा पुनः उत्पादन कार्य प्रारम्भ होने पर परिवेशीय वायु गुणता का अनुश्रवण एन0ए0बी0एल0 एक्रीडेटेड लैब से कराकर अनुश्रवण आख्या एक माह के अन्दर राज्य बोर्ड को प्रेषित किया जाये।
xv. उद्योग द्वारा ठोस अपशिष्ट का निस्तारण इस प्रकार से किया जाये, जिससे कि पर्यावरण एवं जन–स्वास्थ्य पर प्रतिकूल प्रभाव न पड़े।
xvi. उद्योग द्वारा भू–जल के निष्कर्षण हेतु भू–गर्भ जल विभाग से अनापत्ति प्रमाण पत्र/रजिस्ट्रेशन प्राप्त कर एक माह के अन्दर राज्य प्रदूषण नियंत्रण बोर्ड को प्रेषित किया जाये।
xvii. उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974(यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981(यथासंशोधित), सॉलिड एण्ड अदर वेस्ट मैनेजमेन्ट रूल्स, 2016, प्लास्टिक वेस्ट मैनेजमेन्ट रूल्स, 2016, ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 एवं हैजार्ड्स एण्ड अदर्स वेस्ट (मैनेजमेन्ट एण्ड ट्रान्सबाउण्ड्री मूवमेन्ट) रूल्स, 2016 में वर्णित प्राविधानो का पूर्णतया अनुपालन किया जाये।

उक्त आख्या आपके अवलोकनार्थ, हस्ताक्षरार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

07.05.25
(राम सहाय गौतम)
प्रयोगशाला सहायक

07.05.25
(राहुल कुमार)
अवर अभियंता

सहायक पर्यावरण अभियंता/क्षेत्रीय अधिकारी महोदय,

07/05/2025

07/05/25

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : GREEN **Application Id : 31491658**

238519/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2025 **Date: 03/05/2025**

To,
M/s
GPT INFRA PROJECTS LIMITED
NIBI KALA UPARHAR, JHUNSI, PHOOLPUR, PRAYAGRAJ

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GPT INFRA PROJECTS LIMITED** located at **NIBI KALA UPARHAR, JHUNSI, PHOOLPUR, PRAYAGRAJ**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GPT INFRA PROJECTS LIMITED **granted for the period from 03/05/2025 to 31/03/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RMC	240	Cubic Meters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET-160 KVA & 30 KVA	HSD	02	Particulate Matter	AS PER E(P) ACT 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

mpliance of this direction, your consent will be revoked by the Board.

If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for Ready Mix Concrete Plant (@30 Cubic Meter/Hour)-240 Cubic Meter/Day at Gata No. 354/1. Nibi Kala, Uparhar, Jhunsi, Prayagraj (Geo-coordinates-25.385871, 81.943211)
2. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
3. The industry shall ensure that water sprinkling system, Mobile water sprinkling system and Smog gun should be installed as Air Pollution Control System.
4. The Industry shall cover boundary wall around the project premises.

If UPPCB or CPCB issues a closure order against the industry, this consent shall remain suspended for the period till the closure order is revoked, after which the consent will be effective again for the remaining period.

6. Settling tanks shall be made for re-circulation of water utilize for fugitive/dust suppression during operation of plant.

7. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise, the consent order will be deemed to be nullified.

8. This consent is not transferable, in case of a change of ownership/management and addresses of new Owner/partner/directors/proprietor should immediately apply for the same.

9. The issuance of this consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

10. The unit shall discharge the domestic effluent through the Septic Tank/Soak pit.

11. The unit shall be operated in such a manner that ambient air quality should not adversely affect the surrounding environment by the fugitive emissions emitted during the operational/processing period.

12. The shall install/provide the water sprinkling systems as water sprinkler stand posts to suppress/mitigate the dust emissions.

13. Prior to any change in process, production capacity, modification, or any change within the unit will be liable to take Consent to establish (CTE).

14. Solid waste should be disposed off in such a manner that there will be no adverse effect on the population and environment of the surrounding area. Environmental statement should be sent to this office before 30 September every year.

15. The DG set should have minimum stack height 0.2x KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.

16. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.

17. The Industry shall obtain land use certificate from competent authority of revenue department within 01 month and submit to State Board.

18. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.

19. Complaint against said industry regarding Pollution if lodged & confirmed in inspection the consent order shall be revoked & necessary action against industry shall be taken under Air(Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 as amended industry owner is responsible for this.

20. In case of violation of the above mentioned conditions, the CTO may be withdrawn.

VIJAY Digitally signed by VIJAY Date: 2025.05.03 18:22:30 +05'30'

Regional Officer

Copy to:

Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, T.C. 12V, Vibhuti Khand, Gomati Nagar, Lucknow.

VIJAY Digitally signed by VIJAY Date: 2025.05.03 18:22:43 +05'30'

Regional Officer

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

मेसर्स जी0पी0टी0 इन्फ्रा प्रोजेक्ट्स लि0, खसरा नं0–354/1, ग्राम– नीबीकला उपरहार, झूंसी, तहसील– फूलपुर, जनपद– प्रयागराज की सहमति हेतु उ0प्र0 ऑनलाईन कन्सेन्ट मैनेजमेन्ट एण्ड मॉनीटरिंग सिस्टम (यू0पी0ओ0सी0एम0एम0एस0) के माध्यम से किये गये सहमति (सी0टी0ओ0) आवेदन–पत्र के सन्दर्भ में स्थलीय निरीक्षण आख्या।

उपरोक्त आर0एम0सी0 प्लाण्ट का स्थलीय निरीक्षण अधोहस्ताक्षरीगण द्वारा दिनांक 03.05.2025 को किया गया। निरीक्षण के समय श्री इमरोज आलम, डिप्टी प्रोजेक्ट मैनेजर उपस्थित थे। निरीक्षण के समय आर0एम0सी0 प्लाण्ट संचालित पाया गया तथा निरीक्षण के समय पाये गये तथ्यो, आवेदन पत्र के साथ प्रस्तुत अभिलेखों एवं उपस्थित प्रतिनिधि द्वारा हुई वार्तानुसार निरीक्षण आख्या निम्नवत् है:–

1. उक्त आर0एम0सी0 प्लाण्ट खसरा संख्या– 354/1, ग्राम– नीबीकला उपरहार, झूंसी, तहसील– फूलपुर, जनपद– प्रयागराज में स्थापित व संचालित है। स्थल का जिओ को–आर्डिनेट्स 25.385871 अक्षांश एवं 81.943211 देशान्तर है।
2. आर0एम0सी0 प्लाण्ट के विभिन्न दिशाओं का स्थलीय विवरण निम्नवत् है :–

पूरब दिशा	:	प्लांट से सटे छिबैया रोड़ तथा लगभग 100 मी0 की दूरी पर ग्राम नीबीकला की आबदी स्थित है।
पश्चिम दिशा	:	लगभग 500 मी0 की दूरी पर ग्राम नींबीकला की आबादी स्थित है।
उत्तर दिशा	:	लगभग 440 मी0 की दूरी पर मां रमदेई इण्टर कालेज, दौलतपुर स्थित है।
दक्षिण दिशा	:	लगभग 1.3 किमी0 की दूरी पर गंगा नदी का कछार स्थित है।
उत्तर–पूरब दिशा	:	लगभग 550 मी की दूरी पर प्राईमरी स्कल नीबी कला स्थित है।
उत्तर–पश्चिम दिशा	:	लगभग 500 मी0 की दूरी पर ग्राम नींबी कला की पाल बस्ती की आबादी स्थित है।

3. उक्त इकाई हरी श्रेणी में आच्छादित है तथा आर0एम0सी0 प्लांट की स्थापना हेतु राज्य बोर्ड की कोई गाइडलाइन्स नहीं है।

   पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 29 जनवरी, 2025 को जारी अधिसूचना के अध्याय 3 के क्रम सं0 9 के बिन्दु 3(ख) में हरी प्रवर्ग के इकाईयों हेतु उल्लिखित है कि औद्योगिक संयत्र से बस्ती, शैक्षणिक संस्थान, पूजा स्थल, पुरातात्विक स्मारकों, राष्ट्रीय उद्यान, आरक्षित वन एवं विरासत स्थल की दूरी 100 मीटर से अधिक हो।

   उपरोक्त बिन्दु सं0 02 पर उल्लेखित दिशा–दूरी से इकाई का स्थल उचित प्रतीत होता है।
4. मेसर्स जी0पी0टी0 इन्फ्राप्रोजेक्ट लि0 द्वारा प्रयागराज इनर रिंग रोड के डिजाइन किलोमीटर 43.200 (महुआरी के पास) से डिजाइन किलोमीटर 50.860 (नबाबा उर्फ नीबी कलां उपरहार के पास) कुल लम्बाई 7.660 किलोमीटर फोर लेन का निर्माण कार्य हेतु उक्त रेडी मिक्स कंक्रीट बैचिंग प्लाण्ट की स्थापना की गयी है। उक्त निमार्ण कार्य के अर्न्तगत ही गंगा नदी पर 3.1 किमी0 का रोड़ ब्रिज निमार्णाधीन है।
5. उक्त रोड़ ब्रिज के निमार्ण हेतु राष्ट्रीय स्वच्छ गंगा मिशन के फाइल संख्या Pr-12012/12/2024-O/o ED(TECH) NMCG दिनांक 01.05.2025 के द्वारा गंगा नदी (कायाकल्प, संरक्षण और प्रबंधन) प्राधिकरण आदेश–2016 की धारा–42 के अर्न्तगत अनुमति प्रदान किया गया है।
6. पर्यावरण, वन एवं जलवायु परिवर्तन मत्रालय, भारत सरकार के फाइल संख्या 10/43/2022–आई0ए0.III दिनांक 14.11.2023 के द्वारा *"Construction of 4 lane Ring Road Phase-1 in and around Prayagraj city starting from near village Adampur, Design Ch. 0+000 and ends near Khodaypur Kasgaon village, Design Ch. 65+066 in Prayagraj and Kaushambi District in the state of Uttar Pradesh"* हेतु सशर्त पर्यावरणीय स्वीकृति निर्गत किया गया है।
7. उक्त प्लाण्ट द्वारा कच्चे माल के रूप में स्टोन एग्रीगेट्स, सीमेंन्ट व जल आदि का प्रयोग करके रेडीमिक्स कंक्रीट–30 एम0टी0/दिन का उत्पादन किया जाता है।
8. निरीक्षण के समय आर0एम0सी0 प्लाण्ट के चारों तरफ लगभग 14 फिट ऊंची टिन शेड की बाउण्ड्रीवाल निर्मित पायी गयी।
9. उक्त इकाई में वाटर स्प्रिंकलिंग का कार्य एक अदद वाटर टैंकर के माध्यम से किया जाता है। निरीक्षण के समय वाटर स्प्रिंकलिंग का कार्य पाया गया।
10. निरीक्षण के समय इकाई परिसर में 30 नये पौधों का पौधरोपण किया गया है।

11. उक्त प्लाण्ट में विद्युत बाधित होने के दशा में अनवरत विद्युत आपूर्ति हेतु 160 के0वी0ए0 एवं 30 के0वी0ए0 ~ एक–एक अदद डी0जी0 सेट कैनोपीयुक्त स्थापित है। निरीक्षण के समय डी0जी0 सेट्स के एग्जास्ट [illegible] संलग्न चिमनी की ऊँचाई आर0एम0सी0 प्लाण्ट बोर्ड द्वारा निर्धारित मानकों के अनुरूप नहीं पायी गयी।
12. उक्त प्लाण्ट में जल की आपूर्ति निजी बोरवेल द्वारा किया जाता है। जल का प्रयोग घरेलू प्रयोजनार्थ एवं औद्योगिक प्रयोजन में कच्चे माल के मिक्सिंग में किया जाता है।
13. घरेलू प्रयोजन के फलस्वरूप जनित होने वाले घरेलू बहिश्राव के शुद्धिकरण हेतु सेप्टिक टैंक/सोकपिट की व्यवस्था स्थापित है। उद्योग से औद्योगिक उत्प्रवाह निस्तारित नहीं होता है।
14. इकाई द्वारा अपलोड किये गये आवेदन पत्र के अनुसार उद्योग का कुल विनियोजन 250.00 लाख है। उद्योग द्वारा सहमति (जल एवं वायु) शुल्क के रूप में रू0 40,000.00 (रू0 चालीस हजार मात्र) का आनलाइन भुगतान निवेशमित्र के माध्यम से किया गया है।

अतः उपरोक्त वर्णित तथ्यो को दृष्टिगत रखते हुए संदर्भित प्लाण्ट मेसर्स जी0पी0टी0इन्फ्रा प्रोजेक्ट्स लि0, खसरा संख्या– 354/1, ग्राम– नीबीकला उपरहर, झूंसी, तहसील– फूलपुर, जनपद– प्रयागराज को रेडीमिक्स कंक्रीट–30 एम0टी0/दिन के उत्पादन हेतु निम्नलिखित विशिष्ट शर्तो के साथ सहमति (जल एवं वायु) निर्गमन तिथि से दिनांक 31.03.2026 तक की अवधि हेतु निर्गत किये जाने की संस्तुति की जाती है :–

i. इकाई में क्षमता विस्तार, स्थल परिवर्तन अथवा प्रक्रिया परिवर्तन की दशा में राज्य बोर्ड से पुनः स्थापनार्थ सहमति प्राप्त किया जाये।
ii. उद्योग का संचालन इस प्रकार किया जाये, जिससे कि पर्यावरण एवं जन–स्वास्थ्य पर प्रतिकूल प्रभाव न पड़े।
iii. उद्योग द्वारा राज्य बोर्ड के कार्यालय आदेश दिनांक 16.02.2018 के गाईडलाईन के अनुसार समुचित क्षेत्रफल में हरित पट्टिका विकसित की जाये।
iv. इकाई द्वारा घरेलू बहिस्राव के शुद्धीकरण हेतु समुचित क्षमता का सेप्टिक टैंक/सोकपिट के माध्यम से किया जाये।
v. इकाई द्वारा किसी भी दशा में औद्योगिक उत्प्रवाह का निस्तारण न किया जाये।
vi. इकाई द्वारा कच्चे माल एवं उत्पाद का भण्डारण कवर्ड शेड के अन्दर किया जाये, जिससे पर्यावरण एवं जन–स्वास्थ्य पर कोई प्रतिकूल प्रभाव न पड़े।
vii. रॉ मैटेरियल/प्रोडक्ट की लोडिंग/अनलोडिंग से धूल से होने वाले वायु प्रदूषण की रोकथाम हेतु सिस्टमेटिक वाटर स्प्रिंकलर स्थापित कर नियमित रूप से जल का छिड़काव कर भूमि को नम किया जाये।
viii. इकाई परिसर के अन्दर लोडिंग/अनलोडिंग हेतु रोड को मेन्टेन रखा जाये।
ix. इकाई द्वारा मा0 एन0जी0टी0, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा समय–समय पर जारी निर्देशों/आदेशों का अक्षरशः अनुपालन किया जाये।
x. इकाई द्वारा कार्यरत कार्मिकों को समस्त सुरक्षा उपकरण उपलब्ध करायी जाये।
xi. इकाई में स्थापित डी0जी0 सेट्स के एग्जास्ट पर संलग्न चिमनी की ऊँचाई बोर्ड मानकों के अनुरूप करते हुए फोटाग्राफ सहित अनुपालन आख्या 15 दिनों के अंदर प्रेषित किया जाये।
xii. उद्योग द्वारा आपातकाल स्थिति से निपटने हेतु समस्त सुरक्षा उपाय स्थापित किये जाये।
xiii. उद्योग द्वारा वर्षा जल संचयन हेतु उद्योग में रूफटाप रेन वाटर हार्वेस्टिंग सिस्टम स्थापित किया जाये।
xiv. उद्योग द्वारा पुनः उत्पादन कार्य प्रारम्भ होने पर परिवेशीय वायु गुणता का अनुश्रवण एन0ए0बी0एल0 एकीडेटेड लैब से कराकर अनुश्रवण आख्या एक माह के अन्दर राज्य बोर्ड को प्रेषित किया जाये।
xv. उद्योग द्वारा ठोस अपशिष्ट का निस्तारण इस प्रकार से किया जाये, जिससे कि पर्यावरण एवं जन–स्वास्थ्य पर प्रतिकूल प्रभाव न पड़े।
xvi. उद्योग द्वारा भू–जल के निष्कर्षण हेतु भू–गर्भ जल विभाग से अनापत्ति प्रमाण पत्र/रजिस्ट्रेशन प्राप्त कर एक माह के अन्दर राज्य प्रदूषण नियंत्रण बोर्ड को प्रेषित किया जाये।
xvii. उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974(यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981(यथासंशोधित), सॉलिड एण्ड अदर वेस्ट मैनेजमेन्ट रूल्स, 2016, प्लास्टिक वेस्ट मैनेजमेन्ट रूल्स, 2016, ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 एवं हैजार्ड्स एण्ड अदर्स वेस्ट (मैनेजमेन्ट एण्ड ट्रान्सबाउण्ड्री मूवमेन्ट) रूल्स, 2016 में वर्णित प्राविधानो का पूर्णतया अनुपालन किया जाये।

उक्त आख्या आपके अवलोकनार्थ, हस्ताक्षरार्थ एवं आवश्यक कार्यवांही हेतु सादर प्रस्तुत है।

03-05-25 (राम सहाय गौतम)
प्रयोगशाला सहायक

03.05.25 (राहुल कुमार)
अवर अभियंता

सहायक पर्यावरण अभियंता/क्षेत्रीय अधिकारी महोदय,

03/05/2025

03/5/25

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : GREEN **Application Id : 31753073**

239700/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2025 **Date: 07/05/2025**

To,

M/s

GPT INFRA PROJECTS LIMITED

UPSIDA NIRMAN KHAND-9, SARASWATI HIGH TECH CITY, SECTOR-3, KARCHANA, NAINI, PRAYAGRAJ

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GPT INFRA PROJECTS LIMITED** located at **UPSIDA NIRMAN KHAND-9, SARASWATI HIGH TECH CITY, SECTOR-3, KARCHANA, NAINI, PRAYAGRAJ**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GPT INFRA PROJECTS LIMITED **granted for the period from 07/05/2025 to 31/03/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RMC (02 Plant)	180	Cubic Meters/Day
2	WMM (@100 MT/Hour)	500	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be d immediately.

he treated sewage shall be reused in gardening as far as possible. The STP shall be maintained tinuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 160 & 120 KVA	HSD	02	Particulate Matter	AS PER E(P) ACT 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid only for Ready Mix Concrete Plant (02)-180 Cubic Meter/Day & WMM-500 MT/Day.
2. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide_160218.pdf.
3. The industry shall ensure that water sprinkling system, Mobile water sprinkling system and Smog gun

installed as Air Pollution Control System.
dustry shall cover boundary wall around the project premises.
UPPCB or CPCB issues a closure order against the industry, this consent shall remain suspended for the riod till the closure order is revoked, after which the consent will be effective again for the remaining period.
6. Settling tanks shall be made for re-circulation of water utilize for fugitive/dust suppression during operation of plant.
7. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise, the consent order will be deemed to be nullified.
8. This consent is not transferable, in case of a change of ownership/management and addresses of new Owner/partner/directors/proprietor should immediately apply for the same.
9. The issuance of this consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
10. The unit shall discharge the domestic effluent through the Septic Tank/Soak pit.
11. The unit shall be operated in such a manner that ambient air quality should not adversely affect the surrounding environment by the fugitive emissions emitted during the operational/processing period.
12. The shall install/provide the water sprinkling systems as water sprinkler stand posts to suppress/mitigate the dust emissions.
13. Prior to any change in process, production capacity, modification, or any change within the unit will be liable to take Consent to establish (CTE).
14. Solid waste should be disposed off in such a manner that there will be no adverse effect on the population and environment of the surrounding area. Environmental statement should be sent to this office before 30 September every year.
15. The DG set should have minimum stack height 0.2x KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
16. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.
17. The Industry shall obtain land use certificate from competent authority of revenue department within 01 month and submit to State Board.
18. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
19. Complaint against said industry regarding Pollution if lodged & confirmed in inspection the consent order shall be revoked & necessary action against industry shall be taken under Air(Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 as amended industry owner is responsible for this.
20. In case of violation of the above mentioned conditions, the CTO may be withdrawn.

VIJAY Digitally signed by VIJAY Date: 2025.05.07 19:39:58 +05'30'
Regional Officer

Copy to:

Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, T.C. 12V, Vibhuti Khand, Gomati Nagar, Lucknow.

VIJAY Digitally signed by VIJAY Date: 2025.05.07 19:40:11 +05'30'
Regional Officer

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |